

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:596
ANSWERED ON:06.05.2010
ELECTORAL REFORMS
Singh Shri Ganesh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether suggestions have been received from various quarters including the Election Commission, the Law Commission and other authorities for undertaking comprehensive electoral reforms;
- (b) if so, the broad nature of suggestions/recommendations received in this regard; and
- (c) the action being taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (c): A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (c) of Lok Sabha Starred Question No. 596 for answering on the 6th May, 2010.

(a) to (c): The process of electoral reforms is a continuous and ongoing process and can be carried out after ascertaining the views among political parties. Further, it needs a deep and careful study. A number of proposals including the recommendations of the Election Commission are discussed with political parties at an appropriate time as a part of the process of reform of electoral laws. The Government has been receiving numerous suggestions from various quarters, including the Law Commission of India, Election Commission of India among others, on the subject from time to time and all these are taken together as and when discussions with political parties are held. On the last occasion, in July, 2004 the Election Commission of India has sent a set of 22 proposals (Annexure). While the matter was under consideration with the Government, the Chairman, Rajya Sabha has referred the entire matter of electoral reforms to the Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice for examination and report. Presently, the matter is under consideration with the said Committee.